

Mr. Deputy-Speaker: Have they issued a Press Note on the subject ?

Shri Jawaharlal Nehru: Most of the facts have been given in it. I cannot off-hand say that there is no possibility of error in the description in that note. I can't bind myself to it, but broadly speaking, that is the information we have. It has already been given and all that I can do is to repeat them. If I get any more information, that will be given.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the table under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of each of the following Notifications of the Ministry of Communications, together with the Explanatory Notes, making certain further amendments to the Indian Aircraft Rules, 1937:

(1) Notification No. AR|1937 (11), dated the 3rd December, 1955.

(2) Notifications No. AR|1937 (8), dated the 8th December, 1955.

[Placed in Library. See No. S-2|56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of the Minister of Food and Agriculture I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 3568, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2408, dated the 16th July, 1954.

(2) Notification No. S.R.O. 3569, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 3311, dated the 28th October, 1954.

[Placed in Library. See No. S-3|56]

AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES

The Minister of Information and Broadcasting (Dr. Keskar): I beg to lay on the Table, under sub-section (3) of section 8 of Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 3740, dated the 20th December, 1955, making certain further amendments in the Cinematograph (Censorship) Rules, 1951.

[Placed in Library. See No. S-4|56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 2080, dated the 24th September, 1955, making certain amendments to the Fruit Products Order, 1955.

(2) Notification No. S.R.O. 3438 dated the 8th November, 1955 cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2406, dated the 16th July, 1954.

(3) Notification No. S.R.O. 3439 dated the 8th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2407 dated the 16th July, 1954.

[Placed in Library. See No. S-5|56]

NOTIFICATION re. INCOME-TAX INVESTIGATION COMMISSION

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of section 4 of the Taxation on Income, (Investigation Commission) Act, 1947, a copy of the Ministry of Finance (Revenue Division) Notification No. 96, dated the 23rd December, 1955, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December, 1956.

[Placed in Library. See No. S-6|56]

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the